

Fixed for A.H on
6-2-95

AD
for Dy Regn.

Issued notices to
the respondents on
15/2/95.

col
18/2/95

6/2/95

①

Ms. Amee Parekh for
Direkar & Company - Counsel
for applicants.

Issue notice to the
respondents, and ~~part~~
the reply in 4 weeks.
up after ~~4 weeks~~
So to 6/4/95


(P. P. Srivastava)
M(A)

Dated: 6.4.95
Sl. No. 6.

Ms. Amee Parekh for
M/s. Direkar and Company.
Counsel for the applicant.

This OA has not properly
been filed. Applicant is
permitted to amend the OA.
After the amendment, issue
notice to the respondents
to file reply within four
weeks.

List the case on 6.6.95
for admission hearing.

Registry is directed to
verify whether the OA ~~to~~
is filed according to the
Rules and as per the procedure.


(B. S. Hegde)
M(5)

So
VI

M

(2)

6/6/95 - (1)

None for the parties.

Last time direction was
given to Applicants to

amend the O.A. Despite the same, the O.A.
is not amended, hence the
O.A. is dismissed for

default.

✓
a

M. R. Kolhatkar

(M. R. Kolhatkar)
M(A)

B. S. Hegde
(B. S. Hegde)
M(J)

abp.

dt. 6/6/95
Order/Judgement Despatched
to Applicant respondent (s)
on 12/7/95

13/7/95

M.P. No. 504/95
For Restoration,
fixed on 17/7/95.

✓
13/7

(3)

22) 17.7.1995.

Shri Mahajan, counsel
for the applicant.

Shri V.S. Masurkar,
counsel for the Respondent.

Applicants have filed M.P.
No. 504/95 for restoration of
the OA which was dismissed
on 5.6.1995.

Though the applicants
were given several opportunities
to amend the OA, ~~however~~ they
failed to carry out the same;
in the circumstances, the OA
was dismissed.

In the light of the above,
M.P. No. 504/95 is also dismissed.
However, liberty is given to the
applicants to file a fresh OA if
they so desire and if it is
permissible.

MR Kolhatkar
(M.R. Kolhatkar)
MCA

B.S. Hegde
(B.S. Hegde)
MCJ

OS

17/7/95
Order/Judgement despatched
to Applicant/Respondent (s)
on 17/8

THS